

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
STARRED QUESTION NO. *130
TO BE ANSWERED ON WEDNESDAY, 10th FEBRUARY, 2021.**

VACANCIES FOR JUDICIAL OFFICERS AND PROSECUTORS

***130 SHRI GAUTHAM SIGAMANI PON:
SHRI SELVAM G:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the sanctioned strength and vacancies for Judicial Officers and Prosecutors in the State of Tamil Nadu, court-wise;**
- (b) the steps taken by the Government to reduce the gap between their sanctioned and actual strength ;**
- (c) the total number of training academies/institutes with their trainee capacities available for the training of Judicial Officers and Prosecutors, State-wise ;**
- (d) the total number of Judicial Officers and Prosecutors who have been imparted basic training during the last three years in the State of Tamil Nadu, rank-wise; and**
- (e) whether the Government has suggested for creation of a central selection mechanism to expedite and rationalize the process of selection and if so, the responses/suggestions of States and UTs in this regard?**

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION AND TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA
STARRED QUESTION NO. *130 FOR ANSWER ON 10.02.2021 REGARDING
'JUDICIAL OFFICER VACANCY'.**

(a): The details of the sanctioned strength and vacancies in respect of Judicial Officers and Prosecutors, in the State of Tamil Nadu is given at *Annexure I and Annexure II* respectively.

(b): As per the constitutional framework, the selection and appointment of judges in Subordinate Courts is the responsibility of the High Courts and State Governments concerned. As per information provided by High Court of Madras, Tamil Nadu the number of vacancies in the cadre of District Judge (Entry Level) under 65% quota was 18. Appointment orders of these 18 promotee District Judges has been issued on 03.02.2021. The number of vacancies in the cadre of District Judge (Entry Level) under 10% quota is 8 which is presently vacant. The number of vacancies in the cadre of District Judge under the 25% quota is 34 against which notification had been issued for filling up of 32 vacancies. The preliminary examination for the said selection process was conducted on 01.11.2020. The main examination for the 6 candidates who had passed the preliminary examination was held on 30.01.2021 and 31.01.2021. The number of vacancies in the cadre of Senior Civil Judge in the Tamil Nadu State Judicial Service as on date is 67 for which a Panel of 123 Civil Judges is available for filling up the existing and arising

vacancies in the cadre of Senior Civil Judge in the Tamil Nadu State Judicial Service. The number of vacancies in the cadre of Civil Judge in the Tamil Nadu State Judicial Service, as on date is 123. Notification dated 09.09.2019 has been issued by the Government of TamilNadu for filling up 176 vacancies i.e. existing and arising vacancies in the cadre of Civil Judge. Preliminary examination for the said selections were held on 24.11.2019 and the Main Examination for the said selection was conducted on 17.10.2020 and 18.10.2020. The oral test for the said selection was scheduled to be conducted on 08.02.2021 and 09.02.2021 at the office of the Tamil Nadu Public Service Commission.

In respect of Assistant Public Prosecutors Grade-II, the Government of Tamil Nadu has in coordination with the Tamil Nadu Public Service Commission provisionally selected 47 candidates and the process of verification of genuineness of their certificates and their antecedents is going on. As regards 50 vacancies for the panel year 2019-20 in the post of Assistant Public Prosecutor Grade II, Tamil Nadu Public Service Commission is yet to notify the recruitment of the said posts. It has also been informed by Government of Tamil Nadu that Prosecutors have been given promotion as and when vacancy arises in various cadres regularly.

(c): The details of the total number of training academies/institutes with their trainee capacities available for the training of Judicial Officers and Prosecutors, State-wise, is given at ***Annexure III***.

(d): The details of the total number of Judicial Officers and Prosecutors who have been imparted basic training during the last three years in the State of Tamil Nadu, rank-wise, is given at ***Annexure IV***.

(e): As per the Constitutional framework, the selection and appointment of judges in Subordinate Courts is the responsibility of the High Courts and State Governments concerned. In so far as recruitment of judicial officers in the States is concerned, respective High Courts do it in certain States, whereas the High Courts do it in consultation with the State Public Service Commissions in some other States.

The Supreme Court, through a judicial order in Malik Mazhar case, has devised a process and time frame to be followed for the filling up of vacancies in subordinate judiciary. This order of January 2007 by the Supreme Court stipulates that the process for recruitment of judges in the subordinate courts would commence on 31st March of a calendar year and end by 31st October of the same year. The Supreme Court has permitted State Governments / High Courts for

variations in the time schedule in case of any difficulty based on the peculiar geographical and climatic conditions in the State or other relevant conditions.

ANNEXURE - I

Details of Sanctioned Strength and Vacancies for Judicial Officer in State of Tamil Nadu

S. No.	Cadre	Sanctioned Strength	Working Strength	Vacancy
1.	District Judge	333	273	60
2.	Senior Civil Judge	342	275	67
3.	Civil Judge	623	500	123

ANNEXURE- II**Details of Sanctioned Strength and Vacancies for Prosecutors in State of Tamil Nadu**

S. No.	Court Description	Sanctioned Strength	Working Strength	Vacancy
1.	Special Public Prosecutors in the rank of Add. Public Prosecutor in Special Courts for trial of Criminal cases related to MP / MLAs	3	2	1
2.	Special Public Prosecutors in the rank of Add. Public Prosecutor in Special Courts for trial of POCSO Act Cases	16	16	0
3.	Additional Public Prosecutors in Chief Judicial Magistrate Courts	31	25	6
4.	Deputation in Vigilance and Anti-Corruption and other Departments in the rank of Additional Public Prosecutor	34	19	15
5.	Assistant Public Prosecutor, Grade-I in District cum Judicial Magistrate Court	97	76	21
6.	Deputation in Vigilance and Anti-Corruption and other Departments in the rank of Assistant Public Prosecutor, Grade-I	6	4	2
7.	Assistant Public Prosecutor, Grade-II in Judicial Magistrate Court	203	117	86
	TOTAL	390	259	131

ANNEXURE III

Details of training academies/institutes with their trainee capacities available for the training of Judicial Officers and Prosecutors:

S. No.	Name of State/UTs	No. of Training Academies/Institutes	Trainee capacity for training of Judicial Officers and Prosecutors
1.	Telangana	01	300
2.	Assam*	02	440
3.	Bihar	01	150 (Lecture Hall capacity) 350 (Auditorium seating capacity)
4.	Punjab & Haryana	01	190 (6 Lecture Hall capacity) 286 (Auditorium seating capacity)
5.	Chhattisgarh	01	Two class rooms having capacity of sitting of more than 100 trainee judicial officer is available. At present, no training is imparted to the Prosecutors by the Judicial Academy.
6.	Delhi	01	170 (2 Lecture halls, 1 Seminar hall and 1 Conference Hall)
7.	Gujarat	01	240 (4 Lecture Hall capacity) 80 (Convention Hall) 80 (4 Discussion room) 68 (2 Conference room capacity)
8.	Himachal Pradesh	01	198 (1Conference Hall, 1 Auditorium, 3 Lecture rooms)
9.	Jammu & Kashmir	02	<i>Trainee capacity of academy campus at Jammu :</i> 70 (Lecture Hall capacity) 20 (Conference Hall seating capacity)

			<p><i>Trainee capacity of academy campus at Srinagar :</i></p> <p>35 (Conference Hall seating capacity)</p> <p>50 (Lecture Hall capacity)</p> <p>280 (Auditorium seating capacity)</p>
10.	Jharkhand	01	<p>40 (4 Lecture Hall capacity)</p> <p>467 (Auditorium seating capacity)</p>
11.	Karnataka	01	<p>356 (8 Lecture Hall capacity)</p> <p>290 (Auditorium seating capacity)</p>
12.	Kerala	01	128
13.	Madhya Pradesh	01	100
14.	Maharashtra	02	<p><i>Trainee capacity of Maharashtra Judicial Academy, Thane :</i></p> <p>390 (class room capacity)</p> <p>410 (Auditorium seating capacity)</p> <p><i>Trainee capacity of Judicial Officer's Training Institute, Nagpur :</i></p> <p>40</p>
15.	Manipur	01	154
16.	Meghalaya	01	20
17.	Odisha	01	100
18.	Rajasthan	01	<p>200</p> <p>Online -300</p>
19.	Sikkim	01	100
20.	Tamil Nadu	01	<p><i>Trainee capacity at Chennai :200 (Auditorium capacity)</i></p> <p>110 (Conference Hall capacity)</p> <p>80 (Lecture&Meeting Hall capacity)</p> <p><i>Trainee capacity of Regional Centre,</i></p>

			<i>Coimbatore :</i> 200 (Auditorium capacity) 80 (Lecture&Meeting Hall capacity) <i>Trainee capacity of Regional Centre, Madurai</i> 200 (Auditorium capacity) 50 (Lecture& Meeting Hall capacity)
21.	Tripura	01	50
22.	Uttar Pradesh	02	320 (07 Lecture Hall capacity) 500 (01 Auditorium seating capacity)
23.	Uttarakhand	01	120
24.	West Bengal	01	240 (4 Classroom seating capacity) 320 (2 Conference Halls)

*includes Assam, Nagaland, Mizoram & Arunachal Pradesh.

ANNEXURE - IV

Details of Total Number of Judicial Officers & Prosecutors, rank-wise, who have been imparted Basic Training, during last 3 years in State Of Tamil Nadu, rank-wise :

Cadre	Year			Total
	2018	2019	2020	
District Judges	1520	814	1863	4197
Senior Civil Judges	1505	758	2257	4520
Civil Judges	3008	1926	4144	9078
Public Prosecutors	491	299	Nil	790
Grand Total	6524	3797	8264	18585